

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

18. IA 4486/2023 In C.P. (IB)/3707(MB)2019

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 16.04.2024**

NAME OF THE PARTIES: **Aaa Insolvency Professional LLP**
 through Authorized Partner Ankit
 Goel Rp S. Kumar Limited Vs.
 Warji Abhaykumar Kasliwal
 IN THE MATTER OF
 Edelweiss Asset Reconstruction
 Company Ltd
 V/s
 S Kumars Limited

Section: 7, 45(1) of Insolvency and Bankruptcy Code, 2016

ORDER

IA No. 4486/2023:- Adv. Prashansa Agrawal appeared for the Liquidator. Adv. Praful K. i/b Adv. Amir Arsiwala appeared for the Respondent. It is seen from the record that vide order dated 21.02.2024, last opportunity was granted to the Respondent to file reply and despite that no reply has been filed by the Respondent till date. More time has been sought by the Counsel for the Respondent to file reply. Let the reply be filed within a period of two weeks subject to payment of **Rs. 5,000** to be deposited in the "**Bharat Kosh**". List the IA No. 4486/2023 on **14.06.2024** for final hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

16.04.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)